

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-75(PB)/2018

IN THE MATTER OF:

Rachel L. Chand Applicant/Petitioner
Vs.
Bhasin Infotech & Infrastructure Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Anmol Stephen, Adv.
For the Respondent : Mr. Vivek Malik, Mr. Dhawal Jain, Advs.

ORDER

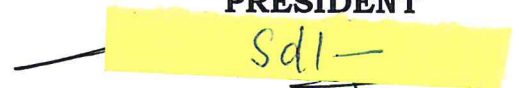
Learned Counsel for the petitioner states that a copy of the reply has been handed over to him yesterday and time for rejoinder is prayed.

Let rejoinder be filed within 5 days with a copy in advance to the Counsel for the respondent.

List for arguments on 23rd February, 2018.



**(M.M.KUMAR)
PRESIDENT**



**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**

13.02.2018
V.Sethi